

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5487 of 2015

Navin Kr. Verma Petitioner

Versus

State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Rahul Kr., Advocate

For the State : None

09/Dated: 25th June, 2020

Heard through V.C.

2. Mr. Rahul Kumar, learned counsel for the petitioner submits that as per the direction of this Court he has already filed the amended writ petitioner.

3. No one appears on behalf of the respondent-State.

4. Forced with this situation this case is adjourned for 13th July, 2020.

5. Let a copy of this order be transmitted to the Advocate General office through Electronic Device.

(Deepak Roshan, J.)

Amardeep/